

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.4327/DEL/2011
Assessment Year 2007-08

M/s. Shyam Telecom Ltd., A-60, Naraina Industrial Area-I, New Delhi.	v.	ACIT, Central Circle-2, New Delhi.
TAN/PAN: AAACS0297E (Appellant)		(Respondent)

Appellant by:	Shri Abhishek Aggarwal, Adv.		
Respondent by:	Shri Surender Pal, CIT-D.R.		
Date of hearing:	11	02	2021
Date of pronouncement:	11	02	2021

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against the impugned order dated 29.07.2011 passed by Assistant Commissioner of Income Tax, Central Circle-II, New Delhi for the Assessment Year 2007-08.

2. The ld. counsel for the assessee, vide its letter dated 11th February, 2021 has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 11th February, 2021.

Sd/-

**[PRASHANT MAHARISHI]
ACCOUNTANT MEMBER**

DATED: 11th February, 2021

PKK:

Sd/-

**[AMIT SHUKLA]
JUDICIAL MEMBER**